

GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

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NOTIFICATION

Imphal, February 4, 2019

No. 2/7/2018-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 01-02-2019 is hereby published in the Manipur Gazette for general information:

THE MANIPUR LOKTAK LAKE (PROTECTION) (THIRD AMENDMENT)  
ORDINANCE, 2019

(Manipur Ordinance No. 1 of 2019)

Promulgated by the Governor of Manipur in the Seventieth  
Year of the Republic of India.

An

Ordinance

*further to amend the Manipur Loktak Lake (Protection) Act, 2006.*

WHEREAS the Manipur Legislative Assembly is not in session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance :-

1. (1) This Ordinance may be called the Manipur Loktak Lake (Protection) (Third Amendment) Ordinance, 2019.

Short title and commencement

(2) It shall come into force at once.

2. In the Manipur Loktak Lake (Protection) Act, 2006 (hereinafter referred to as the Principal Act), for section 7, the following shall be substituted, namely:-

Substitution of section 7.

“7. Composition of the Loktak Development Authority.-

The Authority shall consist of the following members, namely-

1. Chairman (to be appointed by State - Chairman Government)
2. Vice-Chairman (to be appointed by State - Vice-Government Chairman)

3. Member of Legislative Assembly, Nambol - Member  
Assembly Constituency
4. Member of Legislative Assembly, Oinam - Member  
Assembly Constituency
5. Member of Legislative Assembly, - Member  
Bishnupur Assembly Constituency
6. Member of Legislative Assembly, Moirang - Member  
Assembly Constituency
7. Member of Legislative Assembly, Thanga - Member  
Assembly Constituency
8. Member of Legislative Assembly, Kumbi - Member  
Assembly Constituency
9. Member of Legislative Assembly, Wangoi - Member  
Assembly Constituency
10. Member of Legislative Assembly, Mayang - Member  
Imphal Assembly Constituency
11. Member of Legislative Assembly, - Member  
Hiyanglam Assembly Constituency
12. Member of Legislative Assembly, Wabgai - Member  
Assembly Constituency
13. Administrative Secretary (Forest & - Member  
Environment), Government of Manipur
14. Administrative Secretary (Finance), - Member  
Government of Manipur
15. Administrative Secretary (Planning), - Member  
Government of Manipur
16. Administrative Secretary (Revenue), - Member  
Government of Manipur
17. Administrative Secretary (Water - Member  
Resources), Government of Manipur
18. Administrative Secretary (Power), - Member  
Government of Manipur
19. Administrative Secretary (Agriculture), - Member  
Government of Manipur
20. Administrative Secretary (Horticulture), - Member  
Government of Manipur
21. Administrative Secretary (Fisheries), - Member  
Government of Manipur
22. Secretary (Law), Government of Manipur - Member
23. Vice-Chancellor, Central Agriculture - Member  
University, Manipur or his Representative
24. Deputy Commissioner, Bishnupur, - Member  
Government of Manipur
25. Deputy Commissioner, Imphal West, - Member  
Government of Manipur

26. Deputy Commissioner, Thoubal, - Member  
Government of Manipur
27. Chief Engineer (Water Resources), - Member  
Government of Manipur
28. Chief Engineer (Power), Government of - Member  
Manipur
29. Principal Chief Conservator of Forest, - Member  
Government of Manipur
30. Director Environment, Government of - Member  
Manipur
31. Director (Agriculture), Government of - Member  
Manipur
32. Director (Horticulture), Government of - Member  
Manipur
33. Director (Tourism), Government of - Member  
Manipur
34. Director (Fisheries), Government of - Member  
Manipur
35. Director (Settlement), Government of - Member  
Manipur
36. Chief Engineer, National Hydro-electric - Member  
Power Corporation Limited, Loktak
37. 3 (three) non-Official members to be - Members  
nominated by the Government
38. Project Director, Loktak Development -Member  
Authority Secretary

3. For section 8 of the Principal Act, the following shall be substituted, namely:- Substitution of section 8.

**"8. Terms and Conditions of Services of Chairman/ Vice-Chairman/ Non-official Members :-** The terms of office and conditions of service of the Chairman/ Vice Chairman/ non-official member of the Authority shall be such as may be prescribed by the State Government."

4. In section 9 of the Principal Act, for sub-section (i), the following shall be substituted, namely :- Amendment of Section 9.

"(i) The Chairman/ Vice-Chairman may at any time, by writing under his hand addressed to the State Government, resign his office; and a non-official Member may at any time, by writing under his hand addressed to the Chairman of the Authority, resign his office."

5. For section 10 of the Principal Act, the following shall be substituted, namely:- Substitution of Section 10.


**“10. Removal of Chairman/ Vice-Chairman/ Members: -** The State Government may remove from the Authority Chairman/ Vice-Chairman or any Member who, in its opinion has –

- (a) been adjudged as an insolvent; or
- (b) been convicted of an offence which involves moral turpitude; or
- (c) become physically or mentally incapable of acting as a member, or
- (d) so abused his position as to render his continuance in office detrimental to the public interest; or
- (e) acquired such financial or other interest as is likely to affect prejudicially his functions as a member.”.

Raj Bhavan, Imphal  
The 1<sup>st</sup> February, 2019

Sd/-  
( Dr. Najma Heptulla )  
Governor of Manipur

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(Nungshitombi Athokpam)  
Secretary (Law) to the Govt. of Manipur.

Copy to :

1. The Secretary to Governor, Manipur, Raj Bhavan, Imphal
2. The Secretary to Chief Minister, Manipur
3. P.S. to Minister (Law & Legislative Affairs), Manipur.
4. P.S. to Chief Secretary, Government of Manipur.
5. The Addl. Chief Secretary (Forest & Environment), Government of Manipur.
6. The Director, Printing and Stationery, Manipur for publication of the above Notification in the Manipur Gazette Extra-Ordinary and to send 5 (five) copies of the publication to the Law & Legislative Affairs Department, Government of Manipur.
- ✓ 7. The Website Manager, IT Department, Government of Manipur for uploading the above Notification in the Manipur Government Website.
8. The Guard File.